cases on verifications have not been found correct. Verification of the third cases is under process.

(c) Action shall be taken as per rules after the process of verification is completed.

Funds for low cost housing in Rajasthan

2834. SHRI R.K. ANAND:

SHRI SANTOSH BAGRODIA:

SHRI JHUMUK LAL BHENDIA:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the funds allocated to the State Government of Rajasthan for the year 2002-03 for providing low cost urban housing for the poor;
- (b) the details of the projects sanctioned by Government, districtwise; and
 - (c) the number of projects completed and the funds utilized, till date?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) The funds allocated to the State Government of Rajasthan for the year 2002-03 for providing low cost houses to the poor under various Schemes are as under:

 under the Scheme of Loan Assistance by HUDCO for construction of houses

-for EWS - Rs. 13.25 crores

-for LIG - Rs. 39.71 crores

- (b) No scheme was received from Government of Rajasthan during 2002-2003.
- (c) Details regarding HUDCO operations in Rajasthan cumulative upto 30.6.2003 are given in the Statement enclosed. (See below).

Statement

Details regarding HUDCO operations in Rajasthan

(i) 2 Million Housing Programm e:

Schemes sanctioned -852

Project cost -Rs. 1320crores

Loan sanctioned -Rs. 904 crores

RAJYA SABHA	F1O August	JOODS.
DAUTA SADDA	[18 August.	2003

Residential Dwelling Sanctione Category	ed: Number
EWS(U)	72210
EWSW(R)	61690
LIG	64600
MIG	41453
HIG	17113
Upgraded (R)	-
Upgraded (U)	8
TOTAL	257074
Plots sanctioned - 16997 (ii) Individual Housing Under HUDCO Niwas:	
No. of applications approved Loan sanctioned	d - 50147 - Rs. 103.24 crores

Pressure on CBI in DDA Scam

†2835. PROF. ALKA BALRAM KSHATRIYA:

SHRI BALKAVI BAIRAGI:

DR.PRABHA THAKUR:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether it is a fact that the CBI appears to be in defensive posture due to pressure mounting from all quarters in the case of D.D.A. scam;
- (b) whether it is also a fact that the CBI Director has been directed that the officials should maintain all care while interrogating the officials belonging to the Vice Chairman's office and that the employees of the DDA office be treated with all humility and humanity; and
 - (c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) to (c) Central Bureau of Investigation (CBI) has intimated that the investigations of the cases registered against Delhi Development Authority (DDA) officials and others is progressing at a fast pace. There is absolutely no pressure on CBI to go slow and the investigations are proceeding as mandated by law. There is no directive from any quarter on how to proceed with the investigations.

[†] Original notice of the question was received in Hindi.